

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 29th day of May, 2001.

C O R A M :- Hon'ble Mr. S. Dayal, Member- A.

Hon'ble Mr. Rafiq Uddin, Member- J.

Orginal Application No. 536 of 2001

Subhash Chandra S/o Sri Udhav Prasad

R/o A- 223/6, Avas Vikas Colony, Shahapur, Post -

Geeta Vatika, Gorakhpur.

.....Applicant

Counsel for the applicant :- Sri K.C. Sinha

V E R S U S

1. Union of India through the General ^Manager,

N.E. Railway, Gorakhpur.

2. Chief Engineer, N.E. Rly. Gorakhpur.

.....Respondents

Counsel for the respondents :- Sri K.P. Singh

O R D E R (oral)

(By Hon'ble Mr. S. Dayal, A.M.)

This O.A has been filed for a direction to respondents to issue a promotion order in favour of the applicant promoting him on the post of clerk in pay scale of Rs. 3050-4590. Learned counsel for the applicant has filed an affidavit that the respondent No. 1 has informed the applicant that because of the stay order in O.A No. 951/98, the case of the applicant can not be considered.

The applicant has filed a representation dt. 20.02.00 stating that order for keeping two posts vacant has already been amended. He seeks to file a fresh representation to the respondents annexing the orders of stay as initially granted and amended order of stay as subsequently made and seeks to move the respondents to consider his case. In case such a representation is filed within two weeks, the respondents are directed to decide the same within a period of one month thereafter. The O.A stands disposed of with the above direction.

2. There will be no order as to costs.

Raj Wedde
Member- J.

A.
Member- A.

/Anand/